

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE,  
CHENNAI**

**Original Application No.256 of 2020 (SZ)**

IN THE MATTER OF

Tribunal on its own motion-SUO  
MOTU based on The News item in  
News Desk Magazine dated  
11.11.2020, Air Pollution and  
Industries, “These Six Industries in  
North Chennai are polluting the air  
for More than half the year, the North  
Chennai Thermal Power Station alone  
Ennore Port.”

Union of India  
Ministry of Environment, Forest and  
Climate Change & 15 Others

....Respondents

**PAPER BOOK II**

**TYPED SET OF DOCUMENTS**

**M/s.KING & PARTRIDGE  
M.KUMARESAN  
ADVOCATES FOR 12<sup>TH</sup> RESPONDENT**

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**INDEX TO TYPED SET OF DOCUMENTS FILED ON BEHALF OF 12<sup>TH</sup>  
RESPONDENT - NTECL**

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Certified that the documents filed in typed set are true copies of the originals.

Dated at Chennai on this 12<sup>th</sup> day of February 2021

**ADVOCATES FOR 12<sup>TH</sup> RESPONDENT**

**By Speed Post**

No.J-13011/33/2006-IA.II(T)  
Government of India  
Ministry of Environment & Forests

Paryavaran Bhawan,  
CGO Complex, Lodi Road,  
New Delhi-11003.

Dated 18<sup>th</sup> April, 2007

To

Shri M.H. Rao  
General Manager (Env. Engg.),  
National Thermal Power Corporation Ltd.,  
Plot No. 8 A, Sector-24,  
Post Box No. 13,  
Noida-201 301, Uttar Pradesh.

**Sub: 2x500 MW Thermal Power Project at Thiruvallur, Tamil Nadu by M/s NTPC-Tamil Nadu Energy Company Ltd. – Environmental Clearance regarding.**

Sir,

The undersigned is directed to refer to your communication no. CC:ESE:0260:2006:GEN:05C dated 2<sup>nd</sup> November, 2006 regarding the subject mentioned above. Subsequent information furnished vide letters dated 29.11.2006 and 01.02.2007 have also been considered.

2. It is noted that the proposal is for grant of environmental clearance under the provisions of EIA Notification, 1994 to set up a thermal power plant of 1000 MW (2x500 MW) near village Kuruvimedu in Ponneri Taluk of Thiruvallur District, Tamil Nadu. The site is located near Ennore Port having a dedicated berth for receiving coal. The land requirement is estimated as 1184 acres. Proposed site is a salt pan land. An area of 114 acres fall within CRZ and this will be left undisturbed. The entire project activity will be outside CRZ. The coordinates of the proposed site are latitude 13<sup>o</sup> 12' 45" N to 13<sup>o</sup> 14' 30" N and longitude 80<sup>o</sup> 18' 0" E to 80<sup>o</sup> 19' 50" E. Washed coal requirement is estimated as 4.4 million TPA at 80% PLF and will be sourced from Talchar or Ib Valley Coalfields. Coal will be transported by sea route up to the Ennore Port. From North Chennai, it will be transported by pipe conveyor. Sea water after desalination will be used for the power plant and will be obtained from the intake channel of North Chennai Thermal Power Plant. No fresh water will be drawn for the project. Re-circulating type cooling water system with natural draft cooling towers shall be provided. No forestland is involved. No ecologically sensitive area is reported within 7 km radius of the project

boundary. No displacement of people is involved. Public hearing was held on 14<sup>th</sup> September, 2006. Total cost of the project is Rs 5321.08 crores which includes Rs 270.42 crores for environmental protection measures.

3. The proposal has been considered in accordance with para 12 of the EIA Notification dated 14<sup>th</sup> September, 2006 read with para 2.2.1 (i) (a) of the circular no. J-11013/41/2006-IA.II(I) dated 13<sup>th</sup> October, 2006 and environmental clearance is hereby accorded under the provisions there of subject to implementation of the following terms and conditions:

- (i) The total land requirement shall not exceed 1184 acres for all the activities / facilities of the power project put together.
- (ii) The requisite CRZ clearance for the greenbelt area, which partially fall within CRZ, shall be obtained before starting development of greenbelt work in that area.
- (iii) The requisite CRZ clearance for the conveyor belt for transportation of coal passing through CRZ and any other activity in CRZ area shall be obtained before starting work on these activities.
- (iv) Adequate maintenance of the drainage network shall be carried out for ensuring the storm water drainage efficiency in accordance with the study carried out by CWPRS.
- (v) The fill material require for leveling of the area shall be met from the pond ash of the Ennore Thermal Power Station and North Chennai Thermal Power Station to the extent possible.
- (vi) The intake water point shall be selected based on CWPRS study.
- (vii) A copy of the complete report on area drainage study reported to be undertaken by CWPRS shall be submitted to the Ministry within one month of the issue of this letter.
- (viii) Ash and sulphur content in the coal to be used in the project shall not exceed 34% and 0.34% respectively.
- (ix) A bi-flue stack of 275 m height shall be provided with continuous online monitoring equipments. Exit velocity of at least 22.2 m/sec shall be maintained.
- (x) High efficiency Electrostatic Precipitators (ESPs) with an efficiency of not less than 99.9% shall be installed to ensure that particulate emission does not exceed 100 mg/Nm<sup>3</sup>.

- (xi) Space provision shall be made for Flue Gas De-sulphurisation (FGD) unit, if required at a later stage.
- (xii) Adequate dust extraction system such as bag filters and water spray system in dusty areas such as coal and ash handling areas, transfer areas and other vulnerable areas shall be provided.
- (xiii) Fly ash shall be collected in dry form and shall be used in a phased manner as per provisions of the notification on Fly Ash Utilization issued by the Ministry in September, 1999 and its amendment. By the end of 9<sup>th</sup> year full fly ash utilization should be ensured. Unutilized ash shall be disposed off in the ash pond in the form of High Concentration Slurry.
- (xiv) Adequate safety measures shall be implemented to protect the ash pond bund from getting breached.
- (xv) Rain water harvesting shall be practiced. A detailed scheme for rain water harvesting to recharge the ground water aquifer shall be prepared in consultation with Central Ground Water Authority / State Ground Water Board and a copy of the same shall be submitted within three months to the Ministry.
- (xvi) The treated effluents conforming to the prescribed standards shall be discharged in the lagoon along with circulating water of existing North Chennai TPS. The temperature of the discharged effluents shall not exceed 5<sup>o</sup> C over and above the ambient water temperature of lagoon / sea.
- (xvii) Regular monitoring of groundwater in and around the ash pond areas shall be carried out, records maintained and periodic reports shall be furnished to the Regional Office of this Ministry.
- (xviii) Greenbelt shall be developed all around the plant area, other utilities and ash pond covering at least 25% of the area.
- (xix) First aid and sanitation arrangements shall be made for the drivers and other contract workers during construction phase.
- (xx) Leq of Noise level should be limited to 75 dBA and regular maintenance of equipment be undertaken. For people working in high noise areas, personal protection devices should be provided.
- (xxi) Regular monitoring of the ambient air quality shall be carried out in and around the power plant and records maintained. The location of the monitoring stations and frequency of monitoring shall be decided in

consultation with SPCB. Periodic reports shall be submitted to the Regional Office of this Ministry.

- (xxii) The project proponent should advertise in at least two local newspapers widely circulated in the region around the project, one of which should be in the vernacular language of the locality concerned, informing that the project has been accorded environmental clearance and copies of clearance letter is available with the State Pollution Control Board / Committee and may also be seen at website of the Ministry of Environment and Forests at <http://www.envfor.nic.in>.
  - (xxiii) A separate environment monitoring cell with suitable qualified staff should be set up for implementation of the stipulated environmental safeguards.
  - (xxiv) A half yearly report on the status of implementation of the stipulated conditions and environmental safeguards should be submitted to this Ministry, its Regional Office at Bangalore, CPCB and SPCB.
  - (xxv) Regional Office of the Ministry of Environment & Forests located at Bangalore will monitor the implementation of the stipulated conditions. A complete set of documents including Environmental Impact Assessment Report and Environment Management Plan along with the additional information submitted from time to time shall be forwarded to the Regional Office for their use during monitoring.
  - (xxvi) Separate funds should be allocated for implementation of environmental protection measures along with item-wise break-up. This cost should be included as part of the project cost. The funds earmarked for the environment protection measures should not be diverted for other purposes and year-wise expenditure should be reported to the Ministry.
  - (xxvii) Full cooperation should be extended to the Scientists / Officers from the Ministry / Regional Office of the Ministry at Bangalore / the CPCB / the SPCB who would be monitoring the compliance of environmental status.
4. The Ministry reserves the right to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the Ministry.
5. The environmental clearance accorded shall be valid for a period of 5 years to the start of production operations by the power plant.
6. In case of any deviation or alteration in the proposed project from that submitted to this Ministry for clearance, a fresh reference should be made to the Ministry to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.

7. The above stipulations shall be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, The Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989, the Public Liability Insurance Act, 1991 and rules there under and the EIA Notification, 2006 and the amendments made therein from time to time.



(Dr. S.K. Aggarwal)  
Director

**Copy to:**

1. The Secretary, Ministry of Power, Shram Shakti Bhawan, Rafi Marg, New Delhi-110 001.
2. The Secretary (Environment & Forests), Government of Tamil Nadu, St. George Fort, Chennai - 600 009, Tamil Nadu.
3. The Chairman, Central Electricity Authority, Sewa Bhawan, R.K. Puram, New Delhi-110 066.
4. The Chairman, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai- 600 032, Tamil Nadu - **with a request to display a copy of the clearance letter at the Regional Office, District Industries Centre and Collector's office for 30 days.**
5. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110 032.
6. The Chief Conservator of Forests, Southern Regional Office, Ministry of Environment & Forests, Kendriya Sadan, 4th Floor, E&F Wings, 17th Main Road, Block, Koramangla, Bangalore- 560 034, Karnataka.
7. Director (EI), MOEF.
8. Guard file.
9. Monitoring file.



(Dr. S.K. Aggarwal)  
Director

**BY SPEED POST**

No. J 13011/62/2008 -IA.II(T)  
Government of India  
Ministry of Environment & Forests

Paryavaran Bhawan  
CGO Complex, Lodi Road  
New Delhi-110 003

Dated: 3<sup>rd</sup> June,, 2009

To

M/s NTPC Tamil Nadu Energy Company Ltd.  
NTPC Bhawan, Core- 7, Institutional Area  
Lodi Road, New Delhi-110 003

Sub: 500 MW Vallur Thermal Power Project Stage-I, Phase-II at Vallur, Tamil Nadu  
by M/s NTPC Tamil Nadu Energy Company Ltd - Environmental clearance  
regarding

Sir,

The undersigned is directed to refer to your communication no. Nil dated 21.3.2008 regarding the subject mentioned above. Subsequent information furnished vide letters No. NTECL/CEO/2008/MOEF/01 dt. 28.07.2008, no. CC:ESE:261:2009:04C dt. 4.3.2009 and 16.4.2009 have also been considered.

2. It is noted that the proposal is for grant of environmental clearance for setting up of a 500 MW thermal power project as stage-I, phase-II at Vallur, Tamil Nadu. Environmental clearance for two units of 500 MW under phase-I was granted in April, 2007. No additional land is required for the main plant, however, 140 acres land is required for ash pond only. The ash pond will be at a distance of about 5 km from the main plant. The water requirement is 4550 m<sup>3</sup>/hr. Seawater will be used, which will be taken from the water channel of the North Chennai Thermal Power Project. The fresh water requirement will be met through desalination of seawater. Coal requirement is estimated as 2.52 million TPA, which will be obtained from MCL and transported by sea route up to Ennore and thereafter by conveyor. Public hearing for this project was held on 5.3.2008. No National Park and Wildlife Sanctuary is located within 10 Km from project area. Total cost of the project is Rs. 2640.68 crores which includes Rs. 177.48 crores for environmental protection measures.

3. The proposal has been considered and Ministry of Environment & Forests hereby accords environmental clearance to the said project under the provisions of

Environment Impact Assessment Notification, 2006 subject to implementation of the following terms and conditions:-

- (i) Boundary of the proposed power project shall be outside the CRZ boundary. No activity shall be taken up except permissible activity with due clearance in the CRZ area.
- (ii) Prior CRZ clearance for the activities/ facilities to be located in the CRZ area shall be obtained before start of the work on the project.
- (iii) Sulphur and ash contents in the coal to be used in the project shall not exceed 0.34% & 34 % respectively at any given time. In case of variation of coal quality at the time of issue of LOA, a fresh reference shall be made to MOEF for suitable amendments to environmental clearance conditions wherever necessary.
- (iv) A single stack of 275 m height shall be provided with continuous online monitoring equipments for SO<sub>x</sub>, NO<sub>x</sub> and Particulate & Hg emissions. Exit velocity of flue gases shall not be less than 22.2 m/sec.
- (v) High efficiency Electrostatic Precipitators (ESPs) shall be installed to ensure that particulate emission does not exceed 50 mg/Nm<sup>3</sup>.
- (vi) Space for FGD installation should be provided whenever the need arises for its installation, i.e. if emissions level exceeds the AAQ standards.
- (vii) Adequate dust extraction system such as cyclones/ bag filters and water spray system in dusty areas such as in coal handling and ash handling points, transfer areas and other vulnerable dusty areas shall be provided.
- (viii) Fly ash shall be collected in dry form and storage facility (silos) shall be provided. Fly ash shall be used in phased manner as per provisions of the notification on Fly Ash utilization issued by the Ministry in September , 1999 and its amendment. By the end of 9<sup>th</sup> year full fly ash utilization should be ensured. Unutilized ash shall be disposed off in the ash pond. Mercury and other heavy metals (As,Hg, Cr, Pb etc.) will be monitored in the bottom ash as also in the effluents emanating from the existing ash pond.
- (ix) Ash pond shall be lined with impervious lining. Adequate safety measures shall also be implemented to protect the ash dyke from getting breached.
- (x) Closed cycle cooling system with Natural Draft Cooling Tower shall be provided and the effluents shall be treated as per the prescribed norms.
- (xi) The treated effluents conforming to the prescribed standards only shall be discharged. The temperature of the discharged effluents shall not exceed 5<sup>0</sup> C over and above the ambient water temperature of Creek

- water/ receiving water body. The temperature of the discharged water shall be monitored continuously and records maintained.
- (xii) A sewage treatment plant shall be provided and the treated sewage shall be used for raising greenbelt/plantation.
  - (xiii) Rainwater harvesting should be adopted. Central Groundwater Authority/ Board shall be consulted for finalization of appropriate rainwater harvesting technology within a period of three months from the date of clearance and details shall be furnished.
  - (xiv) Adequate safety measures shall be provided in the plant area to check/minimize spontaneous fires in coal yard, especially during summer season. Copy of these measures with full details along with location plant layout shall be submitted to the Ministry as well as to the Regional Office of the Ministry at Bangalore.
  - (xv) Storage facilities for auxiliary liquid fuel such as LDO and/ HFO/LSHS shall be made in the plant area where risk is minimum to the storage facilities. Disaster Management Plan shall be prepared to meet any eventuality in case of an accident taking place. Mock drills shall be conducted regularly and based on the same, modifications required, if any shall be incorporated in the DMP. Sulphur content in the liquid fuel will not exceed 0.5%
  - (xvi) Regular monitoring of ground water in and around the ash pond area including heavy metals (Hg,Cr,As,Pb) shall be carried out, records maintained and six monthly reports shall be furnished to the Regional Office of this Ministry.
  - (xvii) A green belt of adequate width and density shall be developed around the plant periphery covering at least 25% area preferably with local species.
  - (xviii) Budgetary allocation for taking up activities under CSR should be at least Rs. 3.0 crores under capital expenditure and Rs. 50.0 lakh/annum under recurring expenditure.
  - (xix) First aid and sanitation arrangements shall be made for the drivers and other contract workers during construction phase.
  - (xx) Noise levels emanating from turbines shall be so controlled such that the noise in the work zone shall be limited to 75 dBA. For people working in the high noise area, requisite personal protective equipment like earplugs/ear muffs etc. shall be provided. Workers engaged in noisy areas such as turbine area, air compressors etc shall be periodically examined to maintain audiometric record and for treatment for any hearing loss including shifting to non noisy/less noisy areas.
  - (xxi) Regular monitoring of ground level concentration of SO<sub>2</sub>, NO<sub>x</sub>, Hg,SPM and RSPM shall be carried out in the impact zone and records maintained. If at any stage these levels are found to exceed the prescribed limits, necessary control measures shall be provided immediately. The location of the monitoring stations and frequency of monitoring shall be decided in consultation with SPCB. Periodic reports shall be submitted to the Regional Office of this Ministry. The data shall also be put on the website of the company.

- (xxii) Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- (xxiii) The project proponent shall advertise in at least two local newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned within seven days from the date of this clearance letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the State Pollution Control Board/Committee and may also be seen at Website of the Ministry of Environment and Forests at <http://envfor.nic.in>.
- (xxiv) A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/Municipal Corporation, urban local Body and the Local NGO, if any, from whom suggestions/representations, if any, received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- (xxv) A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.
- (xxvi) The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MOEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO<sub>2</sub>, NO<sub>x</sub> (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- (xxvii) The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data ( both in hard copies as well by e- mail) to the respective Regional Office of MOEF, the respective Zonal Office of CPCB and the SPCB.
- (xxviii) Regional Office of the Ministry of Environment & Forests located at Bangalore will monitor the implementation of the stipulated conditions. A complete set of documents including Environmental Impact Assessment Report and Environment Management Plan along with the additional information submitted from time to time shall be forwarded to the Regional Office for their use during monitoring. Project proponent will up-load the compliance status in their website and update the same from time to time at least six monthly basis. Criteria pollutants levels ( Stack & ambient levels of NO<sub>x</sub>) will be displayed at the main gate of the power plant.

- (xxix) Separate funds shall be allocated for implementation of environmental protection measures along with item-wise break-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes and year-wise expenditure should be reported to the Ministry.
- (xxx) The project authorities shall inform the Regional Office as well as the Ministry regarding the date of financial closure and final approval of the project by the concerned authorities and the dates of start of land development work and commissioning of plant.
- (xxxi) Full cooperation shall be extended to the Scientists/Officers from the Ministry / Regional Office of the Ministry at Bangalore /the CPCB/the SPCB who would be monitoring the compliance of environmental status.
4. The Ministry of Environment and Forests reserves the right to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the Ministry. MOEF may impose additional environmental conditions or modify the existing ones, if necessary.
5. The environmental clearance accorded shall be valid for a period of 5 years to start operations by the power plant.
6. In case of any deviation or alteration in the project proposed including coal transportation system from those submitted to this Ministry for clearance, a fresh reference should be made to the Ministry to assess the adequacy of the condition(s) imposed and to add additional environmental protection measures required, if any.
7. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the Public Liability Insurance Act, 1991 and its amendments.
8. Any appeal against this environmental clearance shall lie with the National Environment Appellate Authority, if preferred, within 30 days as prescribed under Section 11 of the National Environment Appellate Act, 1997.

  
(LALIT KAPUR)  
DIRECTOR

## Copy to:-

1. The Secretary, Ministry of Power, Shram Shakti Bhawan, Rafi Marg, New Delhi-110001.
2. The Secretary, Department Environment & Forests Department, Secretariat Chennai- 600 009.
3. The Chairman, Central Electricity Authority, Sewa Bhawan, R.K. Puram, New Delhi-110066.
4. The Chairman, No. 100, Mount Salai, Guindy, Chennai- 600 032 with a request to display a copy of the clearance letter at the Regional Office, District Industries Centre and Collector's office for 30 days.
5. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi- 110032.
6. The Chief Conservator of Forests, Ministry of Environment & Forests, Regional Office (SZ), Kendriya Sadan, 4<sup>th</sup> Floor, E&F Wings, 17<sup>th</sup> Main Road, II-Block, Koramangla, Bangalore-560034.
7. The Director(EI), MOEF.
8. Guard file.
9. Monitoring file.

(LALIT KAPUR)  
DIRECTOR

**No. 11-22/2009-IA.III**  
**Government of India**  
**Ministry of Environment & Forests**  
**(IA Division)**

Paryavaran Bhawan,  
CGO Complex, Lodhi Road,  
New Delhi - 110 003.

Dated: 14<sup>th</sup> July, 2009.

*ACM/P*  
*ACM/P*

*12*

To  
The Managing Director,  
M/s. NTPC Tamil Nadu Energy Company Ltd.,  
Vallur Thermal Power Project,  
123, "G" Block, Anna Nagar (East),  
Chennai - 600 102.

**Subject: CRZ Clearance for the construction of facilities such as pipelines Bridge, conveyer and development of green belt, proposed 1000 MW Vallur Thermal Power Project at Vallur, Tamil Nadu by M/s. NTPC Tamil Nadu Energy Company Ltd.**

\*\*\*

*CEO/324*  
*27.7.09*

This has reference to your application No: 1154/EC.3/2009-1, dated 24.02.2009 forwarded by Environment and Forests (EC3) Department, Government of Tamil Nadu, seeking prior CRZ Clearance for the above project under Coastal Regulation Zone (CRZ) Notification, 1991. The proposal has been appraised as per prescribed procedure in the light of provisions under the Coastal Regulation Zone Notification, 1991 on the basis of the mandatory documents enclosed with the application viz., the Questionnaire, EIA, EMP and the additional clarifications furnished in response to the observations of the Expert Appraisal Committee constituted by the competent authority in its meetings held on 21<sup>st</sup>-22<sup>nd</sup> May, 2009.

2. It is interalia, noted that the proposal involves construction of facilities for the transportation of coal through conveyer from NCTPS to Vallur Thermal Power Project, construction of pipelines for the transportation of sea water from intake water channel of NCTPS, Pipeline carrying treated effluent into the existing outlet channel of NCTPS, construction of bridge across the Creek to carry the above facilities and development of green belt in connection with the proposed Vallur Thermal Power Project. The project comprises of 2x500 MW units under Stage-I, Phase-I and 1x500MW unit under Stage-I Phase-II. Environmental Clearance for Stage-I Phase-I was issued on 18.04.2007. Vallur Thermal Power Project is coal based and coal is transported from the Mahanadi coal fields. The sweet water requirement will be met through desalination of sea water. The project area fall in latitude and longitude 13 13' 45" N and 80 18' 05" E (S.F. Nos. 1556 of Vallur Village and 16/1 of Ennore village) covering the total area of 1184 acres, out of

*Sh. J. S.*

which 112.35 acres area falling in Coastal Regulation Zone and another 1.65 acres across Ennore Creek. The construction of pipelines and conveyors are between Ennore creek and Pulludivakkam village of Ponnneri taluk of Thiruvallur district. Further the length of the bridge is 800 mts approximately, width is 10.5 mts, diameter of pier is 2 mts, depth 10-15 mts and dia of the well foundation is 8 mts. No dredging is proposed as it is only well foundation. The total cost of the project is Rs. 268 crores.

3. The site falls in Coastal Regulation Zone - I (ii) and Coastal Regulation Zone - III and the study was undertaken through Anna University Chennai to demarcate CRZ line. As per para 2 (viii) of CRZ Notification 1991, reclamation, bunding or disturbing the natural course of sea water for the construction of bridges are not prohibited activities. As per para 3 (2) (iii) of Coastal Regulation Zone Notification 1991, the foreshore facilities for transport of raw materials, for intake of cooling water and outfall for discharge treated waste water / cooling water, require clearance. Further, as per para 3(2) (v) all activities with investment of five crore rupees or more require environmental clearance. The facilities which are falling in the CRZ area are- conveyor belt transporting coal from Ennore Port to the project site, pipeline carrying sea water from intake water channel of NCTPS and effluent discharge from project site to the lagoon by pipeline. Tamil Nadu State Coastal Zone Management Authority has considered the project in its 49<sup>th</sup> meeting held on 12.01.2009 and recommended the project for the issue of Clearance, which was communicated vide letter No.1154/EC.3/2009-1, dated 24.02.2009 by the Principal Secretary, Environment and Forests (EC.3) Department, Government of Tamil Nadu.

4. The Expert Appraisal Committee, after due consideration of the relevant documents submitted by the project proponent and additional clarifications furnished in response to its observations, have recommended for the grant of CRZ Clearance for the project. Accordingly, the Ministry hereby accord necessary CRZ Clearance for the above project as per the provisions of Coastal Regulation Zone Notification, 1991 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

**5. SPECIFIC CONDITIONS :**

- (i) Sufficient passage distance shall be maintained below the proposed bridge across the creek on the basis of navigational norms.
- (ii) Necessary measures shall be taken in the ash storage pond to prevent the leachate/ overflows during rainy season.
- (iii) The proposal shall have an impervious tank for treatment of Leachate from Coal yard.



- (iv) All the conditions as stipulated by the Principal Secretary, Environment and Forests (EC.3) Department, Government of Tamil Nadu vide their letter No. 1154/ EC.3/2009-1, dated 24.02.2009 shall be strictly complied.
- (v) No construction work other than those permitted in Coastal Regulation Zone Notification shall be carried out in Coastal Regulation Zone area.
- (vi) Washing from paved area/Sewage shall be treated and the Treatment Facility shall be provided in accordance with the Coastal Regulation Zone Notification, 1991. The disposal of treated water shall confirm the regulation of Tamil Nadu State Pollution Control Board.
- (vii) Oil spills if any shall be properly collected and disposed as per the Rules.
- (viii) The project proponent shall set up separate environmental management cell for effective implementation of the stipulated environmental safeguards under the supervision of a Senior Executive.
- (ix) The project proponent shall take up mangrove plantation/green belt in the project area, wherever possible. Adequate budget shall be provided in the Environment Management Plan for such mangrove development.
- (x) The funds earmarked for environment management plan shall be included in the budget and this shall not be diverted for any other purposes.

**6. GENERAL CONDITIONS :**

- (i) The construction of the structures should be undertaken as per the plans approved by the concerned local authorities/local administration, meticulously conforming to the existing local and Central rules and regulations including the provisions of Coastal Regulation Zone Notification dated 19.2.1991 and the approved Coastal Zone Management Plan of Tamil Nadu.
- (ii) Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.



- (iii) Appropriate measures must be taken while undertaking digging activities to avoid any likely degradation of water quality.
- (iv) Borrow sites for each quarry sites for road construction material and dump sites must be identified keeping in view the following:
  - (a) No excavation or dumping on private property is carried out without written consent of the owner.
  - (b) No excavation or dumping shall be allowed on wetlands, forest areas or other ecologically valuable or sensitive locations.
  - (c) Excavation work shall be done in close consultation with the Soil Conservation and Watershed Development Agencies working in the area, and
  - (d) Construction spoils including bituminous material and other hazardous materials must not be allowed to contaminate water courses and the dump sites for such materials must be secured so that they shall not leach into the ground water.
- (v) The construction material shall be obtained only from approved quarries. In case new quarries are to be opened, specific approvals from the competent authority shall be obtained in this regard.
- (vi) Adequate precautions shall be taken during transportation of the construction material so that it does not affect the environment adversely.
- (vii) Full support shall be extended to the officers of this Ministry/ Regional Office at Bangalore by the project proponent during inspection of the project for monitoring purposes by furnishing full details and action plan including action taken reports in respect of mitigation measures and other environmental protection activities.
- (viii) Ministry of Environment & Forests or any other competent authority may stipulate any additional conditions or modify the existing ones, if necessary in the interest of environment and the same shall be complied with.
- (ix) The Ministry reserves the right to revoke this clearance if any of the conditions stipulated are not complied with the satisfaction of the Ministry.



- (x) In the event of a change in project profile or change in the implementation agency, a fresh reference shall be made to the Ministry of Environment and Forests.
- (xi) Tamil Nadu Pollution Control Board shall display a copy of the clearance letter at the Regional Office, District Industries Center and Collector's Office/Tehsildar's office for 30 days.

7. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification 1994, including the amendments and rules made thereafter.

8. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.

9. The project proponent shall advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the Tamil Nadu State Pollution Control Board and may also be seen on the website of the Ministry of Environment and Forests at <http://www.envfor.nic.in>. The advertisement should be made within 10 days from the date of receipt of the Clearance letter and a copy of the same should be forwarded to the Regional office of this Ministry at Bangalore.

10. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.

11. Any appeal against this Environmental Clearance shall lie with the National Environment Appellate Authority, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Act, 1997.

12. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parisad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.



13. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO<sub>2</sub>, NO<sub>x</sub> (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

14. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.

15. The environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.



**(Bharat Bhushan)**  
**Director (IA-III)**

14.07.2008

Copy to:

1. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110 032.
2. The Chairman, Tamil Nadu Coastal Zone Management Authority and Principal Secretary, Govt. of Tamil Nadu, Environment and Forests (EC.3) Department, Secretariat, Chennai - 9.
3. The Chairman, Tamil Nadu State Pollution Control Board, Chennai.
4. The Secretary, Environment & Forests Department, Govt. of Tamil Nadu, Saint Geroge Port, Chennai.
5. The Director, Environment Department, Govt. of Tamil Nadu, Chennai.
6. The CCF, Regional Office, Ministry of Environment & Forests(SZ), Kendriya Sadan, IVth floor, E&F wings, 17<sup>th</sup> Main Road, Koramangala II Block, Bangalore - 560 034.
7. Guard File.
8. Monitoring File.

**(Bharat Bhushan)**  
**Director (IA-III)**

	(NOx)	
	पारा ( Hg)	0.03 mg/Nm <sup>3</sup>

\* टीपीपी (इकाईयां) इस अधिसूचना के प्रकाशन की तारीख से दो वर्ष के भीतर परिसीमाओं को पूरा करेंगी।

\*\* इसके अंतर्गत सभी टीपीपी (इकाईयां) हैं, जिन्हें पर्यावरणीय निकासी प्रदान की गई है और संनिर्माण के अधीन है।

[फा. सं. क्यू-15017/40/2007-सीपीडब्ल्यू]

डा. राशिद हसन, सलाहकार

**टिप्पण :-** मूल नियम भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (ii) में सं. का.आ. 844(अ) 19 नवंबर, 1986 द्वारा प्रकाशित किए गए थे और उनका पश्चातवर्ती का.आ. 433(अ) तारीख 18 अप्रैल, 1987 ; सा.का.नि 176(अ) तारीख 2 अप्रैल, 1996; सा.का.नि. 97 (अ), तारीख 18 फरवरी, 2009 ; सा.का.नि 149(अ) तारीख 4 मार्च, 2009 ; सा.का.नि. 543(अ) तारीख 22 जुलाई, 2009 ; सा.का.नि. 739(अ) तारीख 9 सितम्बर, 2010 ; सा.का.नि. 809(अ) तारीख 4 अक्टूबर, 2010, सा.का.नि. 215(अ) तारीख 15 मार्च, 2011 ; सा.का.नि. 221(अ) तारीख 18 मार्च, 2011 ; सा.का.नि. 354(अ) तारीख 2 मई, 2011 ; सा.का.नि. 424(अ) तारीख 1 जून, 2011 ; सा.का.नि. 446(अ) तारीख 13 जून, 2011 ; सा.का.नि. 152(अ) तारीख 16 मार्च, 2012 ; सा.का.नि. 266(अ) तारीख 30 मार्च, 2012 ; सा.का.नि. 277(अ) तारीख 31 मार्च, 2012; सा.का.नि. 820(अ) तारीख 9 नवम्बर, 2012 ; सा.का.नि. 176(अ) तारीख 18 मार्च, 2013 ; सा.का.नि. 535(अ) तारीख 7 अगस्त, 2013 ; सा.का.नि. 771(अ) तारीख 11 दिसम्बर, 2013 ; सा.का.नि. 2(अ) तारीख 2 जनवरी, 2014 ; सा.का.नि. 229(अ) तारीख 28 मार्च, 2014 ; सा.का.नि. 232(अ) तारीख 31 मार्च, 2014 ; सा.का.नि. 325(अ) तारीख 7 मई, 2014, सा.का.नि. 612(अ) तारीख 25 अगस्त, 2014 और अन्तिम संशोधन सा.का.नि. 789(अ) तारीख 11 नवम्बर, 2014 किया गया था।

## MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

### NOTIFICATION

New Delhi, the 7th December, 2015

**S.O. 3305(E).**— In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

1. (1) These rules may be called the Environment (Protection) Amendment Rules, 2015.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in Schedule – I, -

(a) after serial number 5 and entries relating thereto, the following serial number and entries shall be inserted, namely:—

Sr. No.	Industry	Parameter	Standards
1	2	3	4
“5A.	Thermal Power Plant (Water consumption limit)	Water consumption	I. All plants with Once Through Cooling (OTC) shall install Cooling Tower (CT) and achieve specific water consumption upto maximum of 3.5m <sup>3</sup> /MWh within a period

			<p>of two years from the date of publication of this notification.</p> <p><b>II.</b> All existing CT-based plants reduce specific water consumption upto maximum of 3.5m<sup>3</sup>/MWh within a period of two years from the date of publication of this notification.</p> <p><b>III.</b> New plants to be installed after 1<sup>st</sup> January, 2017 shall have to meet specific water consumption upto maximum of 2.5 m<sup>3</sup>/MWh and achieve zero waste water discharged”;</p>
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(b) for serial number 25, and the entries related thereto, the following serial number and entries shall be substituted, namely:-

Sr. No.	Industry	Parameter	Standards
1	2	3	4
"25.	Thermal Power Plant	<b>TPPs ( units) installed before 31<sup>st</sup> December, 2003*</b>	
		Particulate Matter	100 mg/Nm <sup>3</sup>
		Sulphur Dioxide ( SO <sub>2</sub> )	600 mg/Nm <sup>3</sup> (Units Smaller than 500MW capacity units) 200 mg/Nm <sup>3</sup> (for units having capacity of 500MW and above)
		Oxides of Nitrogen ( NO <sub>x</sub> )	600 mg/Nm <sup>3</sup>
		Mercury ( Hg)	0.03 mg/Nm <sup>3</sup> (for units having capacity of 500MW and above)
		<b>TPPs ( units) installed after 1<sup>st</sup> January,2003, upto 31<sup>st</sup> December, 2016*</b>	
		Particulate Matter	50 mg/Nm <sup>3</sup>
		Sulphur Dioxide (SO <sub>2</sub> )	600 mg/Nm <sup>3</sup> (Units Smaller than 500MW capacity units) 200 mg/Nm <sup>3</sup> (for units having capacity of 500MW and above)
		Oxides of Nitrogen ( NO <sub>x</sub> )	300 mg/Nm <sup>3</sup>
		Mercury ( Hg)	0.03 mg/Nm <sup>3</sup>
		<b>TPPs ( units) to be installed from 1<sup>st</sup> January, 2017**</b>	
		Particulate Matter	30 mg/Nm <sup>3</sup>
		Sulphur Dioxide (SO <sub>2</sub> )	100 mg/Nm <sup>3</sup>
		Oxides of Nitrogen ( NO <sub>x</sub> )	100 mg/Nm <sup>3</sup>
		Mercury ( Hg)	0.03 mg/Nm <sup>3</sup>

\*TPPs (units) shall meet the limits within two years from date of publication of this notification.

\*\*Includes all the TPPs (units) which have been accorded environmental clearance and are under construction”.

[F. No. Q-15017/40/2007-CPW]

Dr. RASHID HASAN, Advisor

**Note:** - The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number S.O. 844(E), dated the 19<sup>th</sup> November, 1986 and subsequently amended *vide* the following notifications:—

S.O. 433(E), dated 18<sup>th</sup> April 1987; G.S.R. 176(E) dated 2<sup>nd</sup> April, 1996; G.S.R. 97(E), dated the 18<sup>th</sup> February, 2009; G.S.R. 149(E), dated the 4<sup>th</sup> March, 2009; G.S.R. 543(E), dated 22<sup>nd</sup> July, 2009; G.S.R. 739(E), dated the 9<sup>th</sup> September, 2010; G.S.R. 809(E), dated, the 4<sup>th</sup> October, 2010; G.S.R. 215(E), dated the 15<sup>th</sup> March, 2011; G.S.R. 221(E), dated the 18<sup>th</sup> March, 2011; G.S.R. 354(E), dated the 2<sup>nd</sup> May, 2011; G.S.R. 424(E), dated the 1<sup>st</sup> June, 2011; G.S.R. 446(E), dated the 13<sup>th</sup> June, 2011; G.S.R. 152(E), dated the 16<sup>th</sup> March, 2012; G.S.R. 266(E), dated the 30<sup>th</sup> March, 2012; and G.S.R. 277(E), dated the 31<sup>st</sup> March, 2012; and G.S.R. 820(E), dated the 9<sup>th</sup> November, 2012; G.S.R. 176(E), dated the 18<sup>th</sup> March, 2013; G.S.R. 535(E), dated the 7<sup>th</sup> August, 2013; G.S.R. 771(E), dated the 11<sup>th</sup> December, 2013; G.S.R. 2(E), dated the 2<sup>nd</sup> January, 2014; G.S.R. 229(E), dated the 28<sup>th</sup> March, 2014; G.S.R. 232(E), dated the 31<sup>st</sup> March, 2014; G.S.R. 325(E), dated the 07<sup>th</sup> May, 2014, G.S.R. 612(E), dated the 25<sup>th</sup> August, 2014 and lastly amended *vide* notification G.S.R. 789(E), dated 11<sup>th</sup> November, 2014.



केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

SPEED POST

B-33014/07/2017-18/IPC-II/TPP/

December 11, 2017

To

Vallur Thermal Power Project,  
Vellivoyal Chavadi, Ponneri Taluk,  
Tiruvallur, Chennai- 600 103  
Tamil Nadu

Sub: Directions under Section 5 of the Environment (Protection) Act, 1986 regarding compliance of emission limit notified vide notification No.S.O.3305 (E) dated 07.12.2015 - reg.

WHEREAS, taking into consideration pollution from thermal power plants, Ministry of Environment, Forest & Climate Change had issued notification in the year 1984 laying out standards for thermal power plants. Further, the stack height regulation was notified in the year 1989 and effluent standard for thermal power plants was notified in the year 1986. The revised temperature limit of discharge of cooling water from the plants was notified in the year 1999 and thereafter use of beneficiated coal in the plants was issued in June 2002. The fly ash utilization notification was also issued on 14th September, 1999 and amended in the year 2003 and 2009. Thereafter, MoEF&CC vide Notification No. S.O.3305(E) dated 07.12.2015 has amended emission limit for particulate matter and notified new limits for Sulphur dioxide (SO<sub>2</sub>), Oxides of Nitrogen (NO<sub>x</sub>) and mercury emission, and water consumption limit for coal/lignite based thermal power plants. As per the notification dated 07.12.2015, thermal power plants are required to achieve the notified limit within two years from the date of the notification i.e. by 07.12.2017;

WHEREAS, with the implementation of the amendment dated 07.12.2015, it is expected that there would be reduction in emission of PM, Sulphur dioxide and oxide of Nitrogen, which in turn will help in improvement in Ambient Air Quality in and around thermal power plants, besides reduction of mercury emission and water use in the thermal power plants will reduce;

WHEREAS, in the meeting on Coal Washeries (Environment & Forest Clearances) and Emission Norms for Thermal Power Plants chaired by the Hon'ble Minister of Environment, Forest & Climate Change and Minister of Power, Coal & Renewable Energy on June 08, 2016, it was decided that a committee comprising representatives from MoEF & CC, Ministry of Power (MoP), Central electricity Authority (CEA), Ministry of Coal (MoC), Power Grid Corporation of India Limited (PGCI) and Central Pollution Control Board (CPCB) may be constituted to look into the all issues related to implementation of norms;

WHEREAS, following decisions were taken in the meeting:

1  
Vallur Thermal Power Project

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032  
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

1. MoP/CEA shall submit action plan by December 2016 for phasing out of the power plants commissioned before December, 2003.
2. MoP / CEA shall submit action plan by December, 2016 in respect of power plants commissioned during January, 2004 to December, 2016 indicating unit wise retrofit / renovation for each power plant. The implementation of action plan shall be taken up in backward manner starting from the plants commissioned in the 2015 and the shall be completed by 15.08.2022
3. MoP and CEA shall coordinate with each State Public Sector Undertakings separately for submission of action plan by December, 2016 for all the power plants.

WHEREAS, it was further decided that MoP shall take action for installation of Flue gas Desulphurisation (FGD) if needed to achieve prescribed SO<sub>2</sub> norms based on the SO<sub>2</sub> emission levels from power plants;

WHEREAS, it was also pointed out that NO<sub>x</sub> control technology in case of Indian coal is not established. Selective Catalytic Reduction (SCR) technology is used for NO<sub>x</sub> control, however, its feasibility for Indian coal needs to be established. MoP suggested that Pilot studies may be taken up in two plants and based on the results, further action plan to be drawn regarding retrofitting of SCR in plants to achieve prescribed NO<sub>x</sub> norms;

WHEREAS, the MoP constituted a committee under the Chairmanship of Chairman, Central Electricity Authority (CEA) on 21.09.2016 to prepare an action plan for implementation of new emission limits;

WHEREAS, to ensure compliance of the new emission norms the MOEF&CC convened a meeting on 23.05.2017 in which CEA, NTPC and the Central Pollution Control Board participated;

WHEREAS, the MOEF&CC received a letter from Secretary Ministry of Power *vide* their D.O. letter No. FU-1/2016-IPC dated 30<sup>th</sup> June, 2017 indicating the concerns of various thermal power plants in the country with regard to the compliance with the new emission norms for the thermal power plants notified on 7.12.2015 particularly w.r.t. Particulate Matter (PM), Sulphur dioxide (SO<sub>2</sub>) & Oxides of Nitrogen (NO<sub>x</sub>);

WHEREAS, it was noted that out of present 196667 MW installed capacity, about 60 % capacity (1,15,214 MW) meets the new PM norms with existing ESP installations. Remaining capacity of 64,334 MW which does not meet the new environmental norms regarding PM, requiring retrofitting additional fields in Electrostatic Precipitator (ESP)/replacement of ESP in existing plants to meet the new emission norms of PM;

WHEREAS, Ministry of Power after consultation with Central electricity Authority informed that retrofitting additional fields in ESP/replacement of ESP in existing plants will need complete shutdown of 4-6 months for each unit;

WHEREAS, in order to meet SO<sub>2</sub> emission norms, FGD system shall be required to be installed in all plants. MoP informed that about 30-36 months required for design & engineering, approvals, funds arrangements, tendering, erection and commissioning of FGD. Besides, planned shutdown will be required as all plants cannot be shut down simultaneously. Another challenge highlighted for installation of FGD was availability of technologies/suppliers. In addition, issues relating to availability of good quality lime stone for operation of FGD and disposal of Gypsum to run the FGD in existing plants were also taken note of;

WHEREAS, the standard of 300 & 100 mg/NM<sup>3</sup> would require installation of Selective Non Catalytic Reduction (SNCR) or Selective Non Catalytic Reduction (SCR). While these technologies are established globally, these are not established for Indian Coal, which has high ash content. Therefore, it was decided to engage various technology vendors to run pilots at NTPC stations to validate technology of SNCR/SCR system for Indian coal;

WHEREAS, the Ministry of Power in the letter dated 30.06.2017 enclosed the report outlining the plan of action for implementation of the new norms keeping in mind the techno-economic feasibility and ensuring availability of power to all at affordable cost without any disruption;

WHEREAS, as per the phasing plan proposed by MOP after consultation with CEA and Regional Power Committees, out of the installed capacity of 1, 87,162 MW ( as on December, 2016), 8217 MW have been identified for retirement/already retired. Further, 12,974 MW of capacity already have either CFBC boilers or FGDs.

WHEREAS, a phasing plan was proposed for the balance 165971 MW of coal based thermal capacity for achieving compliance with 145977 MW capacity proposing installation of FGDs within a period of 7 years to be undertaken in a phased manner. About 3205 MW of coal based capacity was stated to be compliant with revised norms of SO<sub>2</sub> emission;

WHEREAS, it was further noted that approximately about 16789 MW would not be able to install FGDs due to various constraints which include lack of space, etc.;

WHEREAS, CEA has worked out the requirement of capacity of coal based thermal power plants including hydro, wind, solar, gas based units to meet the estimated peak demand of 225 GW in 2021-22;

WHEREAS, MoP suggested that the compliance period of PM for the plants installing FGD may be kept same as per the FGD phasing plan;

WHEREAS, it was requested that for implementation of NO<sub>x</sub> norms in the plants installed before 31.12.2003 a period of three years may be permitted to achieve specified standards of 600 mg/Nm<sup>3</sup>. For other plants a

relaxation of 600 mg/Nm<sup>3</sup> in place of 300 and 100 mg/Nm<sup>3</sup> for a period of 3 years was also requested;

WHEREAS, taking into account the issues/concerns raised by the MoP and the sensitivity involved in the matter as it relates to general public of the country, the Ministry undertook detailed analysis of each of the issues in the meetings held on 06.07.2017, 27.07.2017, 11.08.2017 and 01.09.2017. These meetings were also attended by the various stakeholders including Ministry of Power, CEA, NTPC etc.;

WHEREAS, MOEF & CC in the meeting with MoP, CEA, NTPC & CPCB etc. held on September 1, 2017 decided that the action plan submitted by MoP for 7 years i.e. up to 2024 was too long and it should instead commence from 2018 and implemented by 2022 with respect to all pollutants. It was further suggested that action plan should be revised prioritising the plants located in critically polluted area /close to habitation /urban area. Based on the decisions taken in the meeting Ministry of Power vide letter No. FU-1/2017-IPC dated 13.10.2017 submitted the revised action plan, to implement/phasing FGD installation/ ESP upgradation to meet new emission norms for thermal power plants;

WHEREAS, as per the revised plan submitted by the MoP vide letter dated 13.10.2017, 650 units comprising 196667 MW need to meet the new emission limits. Out of 650 units, FGD will be installed to achieve the emission limit of SO<sub>2</sub> by the year 2022 in all 415 units comprising 161522 MW (01 unit by 2018, 08 units by 2019, and 55 units by 2020, 172 units by 2021 and 178 units by 2022, for 01 units with 150 MW capacity plan is not received). Remaining 235 units comprised of 35145 MW either complying with SO<sub>2</sub> emission limits or planned for phasing out;

WHEREAS, ESP upgradation to achieve emission limit of particulate matter will be completed by the year 2022 in PM for 231 units comprising of 65925 MW capacity out of 650 units (01 unit by 2018, 02 units by 2019, 28 units by 2020, 97 units by 2021 and 94 units by 2022, for 09 units of 1400 MW capacity plan by 2022);

WHEREAS, with regard to compliance of emission limit of NO<sub>x</sub>, it is suggested that pre combustion modification such as in situ modification in boiler, installation of Low NO<sub>x</sub> burners and Over Fire Air shall be adopted besides installation of SCR/SNCR systems wherever needed by the year 2022;

WHEREAS, electricity is cleanest form of energy which helps in mitigating house hold air pollution which is matter of concern;

WHEREAS, there is need to provide electricity supply to people who do not yet have access to it;

WHEREAS, taking into consideration the technical challenges and time requirements for installation of FGD and other technologies to meet the new emission limits, the MoEF&CC vide its letter F. No. Q-15017/40/2007-CPW

dated 07.12.2017 has directed CPCB to direct all the thermal power plants to ensure compliance with the norms laid down in the 07.12.2015 notification in accordance with the revised Plan submitted by the Ministry of Power letter dated 13.10.2017 as well as NOx by 2022;

WHEREAS, the Ministry of Environment, Forest & Climate Change, Government of India, vide Notifications No. S. O. 157 (E) of 27.02.1996 and S. O. 730 (E) dated 10.07.2002, has delegated the powers vested under Section 5 of the Environment (Protection) Act, 1986 (29 of 1986) to the Chairman, Central Pollution Control Board, to issue directions to any industry or any local body or any other authority for violations of the standards and rules notified under the Environment (Protection) Rules, 1986 and amendment thereof.

NOW, THEREFORE, taking into consideration all material facts including environmental concerns and ensuring stability of power supply and need for phasing the implementation, in exercise of powers vested under Section 5 of the Environment (Protection) Act, 1986, following directions are issued to Vallur Thermal Power Project:

- i. That plant shall install / retrofit Electrostatic Precipitator (ESP) immediately to comply with PM limit
- ii. That plant shall install FGD by June 2022, September 2022 & December 2022 in unit 1, 2 & 3 respectively so as to comply SO<sub>2</sub> emission limit
- iii. That plant shall take immediate measure like installation of low NOx burners, providing Over Fire Air (OFA) etc. and achieve progressive reduction so as to comply NOx emission limit by the year 2022

The time line mentioned above (i to iii) for compliance of PM, SO<sub>2</sub> & NOx emission limits shall be reviewed by CPCB within a period of three months and shall be brought down further considering the location specificity of the plant such as critical polluted area/ closeness to habitation/ urban area.

The time line for compliance of water consumption limit shall also be finalised in consultation of plants

Vallur Thermal Power Project, shall ensure compliance of directions mentioned above (i to iii) failing which action will be taken under the appropriate provisions of the Environment (Protection) Act, 1986.

  
 (A.K. Mehta)  
 Chairman  


# FGD work in progress at NTECL Vallur



# FGD work in progress at NTECL Vallur





# भारत का राजपत्र The Gazette of India

सी.जी.-डी.एल.-अ.-22102020-222659  
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असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)

PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित

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नई दिल्ली, बृहस्पतिवार, अक्तूबर 22, 2020/आश्विन 30, 1942  
NEW DELHI, THURSDAY, OCTOBER 22, 2020/ASVINA 30, 1942

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय  
अधिसूचना

नई दिल्ली, 19 अक्तूबर, 2020

सा.का.नि. 662(अ).—केंद्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए पर्यावरण (संरक्षण) नियम, 1986 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात् :-

1.(1) इन नियमों का संक्षिप्त नाम पर्यावरण (संरक्षण) संशोधन नियम, 2020 है।

(2) ये उनके राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।

2. पर्यावरण (संरक्षण) नियम, 1986 की अनुसूची 1 में,—

क्र. सं. 25 के सामने, "जनवरी, 2003 के पश्चात् 31 दिसंबर, 2016 तक प्रतिष्ठापित टीपीपी (इकाईयां)", शीर्ष के अधीन, नाइट्रोजन के आक्साइड (NOx) के संबंध में, " 300 mg/Nm<sup>3</sup>", अंकों और अक्षरों के स्थान पर, स्तंभ 4 में, "450 mg/Nm<sup>3</sup>", अंक और अक्षर रखे जाएंगे।

[फा.सं. क्यू-15017/40/2007-सीपीडब्ल्यू]

जिगमेत टक्पा, संयुक्त सचिव

टिप्पण :—मूल नियम भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (ii) में सं. का.आ. 844(अ) 19 नवंबर, 1986 द्वारा प्रकाशित किए गए थे और उनका अंतिम मंशोधन अधिमूचना सा.का.नि. 48 (अ), तारीख 24 जनवरी, 2020 द्वारा किया गया।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 19th October, 2020

G.S.R. 662(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

1. (1) These rules may be called the Environment (Protection) Amendment Rules, 2020.
- (2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Environment (Protection) Rules, 1986, in Schedule – I, -

against S. No. 25, under the heading "TPPs (units) installed after 1<sup>st</sup> January, 2003, upto 31<sup>st</sup> December, 2016". in respect of Oxides of Nitrogen (NO<sub>x</sub>), for figure and letters "300 mg/Nm<sup>3</sup>" in column 4, the figure and letters "450 mg/Nm<sup>3</sup>" shall be substituted.

[F. No. Q-15017/40/2007-CPW]

JIGMET TAKPA, Joint Secretary

Note : The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number S.O. 844(E), dated the 19th November, 1986 and lastly amended *vide* notification G.S.R. 48(E), dated the 24th January, 2020.

**No. 10/1/2019-St. Th.  
Government of India  
Ministry of Power**

**Shram Shakti Bhawan, Rafi Marg  
New Delhi dated 20.01.2021**

**OFFICE MEMORANDUM**

**Sub:-** Review of FGD timelines for implementation of new emission norms - reg.

The undersigned is directed to refer to para 6(ii) & 6(iv) of the minutes of the meeting chaired by Secretary(MoEF&CC) on 15.09.2020, that CPCB in consultation with MoP and CEA to reconcile the progress status of each unit against the committed timeline and also estimate timeline for compliance based on progress made by individual units. Based on this assessment, CPCB may propose a reasonable relaxation in time-lines due to COVID-19 Impact.

**2.** It is stated that Generation of Electricity is a de-licensed activity. Hon'ble Supreme Court in its Order dated 07.09.2018 has already taken cognizance of the Ld. ASG submission that Ministry of Power cannot exercise coercive authority over units of State Government and IPPs.

**2.1** Further, as Electricity is a concurrent subject, it shall be the mutual/collective endeavor of the Central Government to ensure that electricity requirements in the States shall not be affected.

**3.** The issue was discussed by the Hon'ble Minister of State (IC) Power & NRE in a meeting chaired on 07.10.2020 and it was inter alia, decided that based on the final commitment to be submitted by the States, in complying with the emission control norms, so that electricity requirement in their States is not affected and the reasons for delay so far, CEA will make an assessment and propose to MoP a reasonable relaxation in timelines for each of the units separately to be taken up with CPCB/ MoEF&CC.

**4.** Secretary (Power) chaired another meeting on 13.10.2020 with Central Gencos, States and IPPs where developers were requested to submit the final timelines to CEA. Now, based on the requests received by CEA from most of the power utilities, unit-wise assessment has been carried out by CEA in consultation with MoP.

**4.1** **It is assessed that Time Extension of 2 years to the existing CPCB timelines may be considered for all units (on account of uncertainties/delays due to COVID-19 pandemic and on account of other issues like import restrictions, minimum local component condition under Atma Nirbhar Bharat, liquidity crunch in power sector, credit refusals due to high stress in power sector, regulatory delays etc.)**

5. Accordingly, the proposed FGD timelines for 448 operational units is enclosed.

5.1 Further, for other plants/units that are getting commissioned after 01.01.2017 but had received Environment Clearance before 07.12.2015, shall be allowed to operate on their date of commissioning (as also decided in meeting on 30.07.2018 with Ld. ASG, amicus curies, MoEF&CC & others and stated in para 11 (vi) in CEA's affidavit dated 20.08.2018) and time extension for FGD installation for these units may be allowed upto December 2024.

5.2 Further, for Upgradation of Electrostatic Precipitators (ESPs) for compliance to Sub-Particulate Matter (SPM) norms, the timelines shall be the same as that of extended FGD timelines as also proposed in the plan submitted earlier vide MoP letter dated 13.10.2017. However, plants that get commissioned after 13.10.2017, shall comply with the revised SPM standards from the date of their commissioning only.

5.3 No penalty may be levied on these plants before the proposed revised timelines.

6. This issues with the approval of Hon'ble Minister of State (IC) for Power & NRE.

**Enclosed:** as stated.



(Nishat Kumar)

Under Secretary to the Govt. of India

Tel: 23715507, Ext: 212

**Ministry of Environment, Forest & Climate Change,  
(Sh. R.P Gupta, Secretary)  
Indira Paryavaran Bhawan, Jor Bagh Road,  
New Delhi.**

## Status of FGD and Proposed Timelines in 448 Units

S.N	Sector	Developer	Name of Project	Unit No	Unit Capacity	NCR/Non-NCR	FGD Phasing Plan by CPCB	Proposed Timelines as Assessed by CEA/MoP	FGD Status
1	Central	D.V.C	BOKARO 'A' TPS	1	500	Non-NCR	Dec-21	Dec-23	Bid Awarded
2			CHANDRAPURA (DVC)	7	250	Non-NCR	Dec-22	Dec-24	NIT issued
3				8	250	Non-NCR	Dec-22	Dec-24	NIT issued
4			DURGAPUR STEEL TPS	1	500	Non-NCR	Jun-21	Jun-23	Bid Awarded
5				2	500	Non-NCR	Jun-21	Jun-23	Bid Awarded
6			KODARMA TPP	1	500	Non-NCR	Dec-21	Dec-23	Bid Awarded
7				2	500	Non-NCR	Dec-21	Dec-23	Bid Awarded
8			MEJIA TPS	1	210	Non-NCR	Dec-22	Dec-24	Bid opened
9				2	210	Non-NCR	Dec-22	Dec-24	Bid opened
10				3	210	Non-NCR	Dec-22	Dec-24	Bid opened
11				4	210	Non-NCR	Dec-22	Dec-24	Bid opened
12				5	250	Non-NCR	Dec-22	Dec-24	Bid opened
13				6	250	Non-NCR	Dec-22	Dec-24	Bid opened
14				7	500	Non-NCR	Sep-21	Sep-23	Bid Awarded
15				8	500	Non-NCR	Sep-21	Sep-23	Bid Awarded
16			RAGHUNATHPUR TPP	1	600	Non-NCR	Dec-21	Dec-23	Bid Awarded
17				2	600	Non-NCR	Dec-21	Dec-23	Bid Awarded
18		NEYVELI	NEYVELI ( EXT) TPS	1	210	Non-NCR	Jun-21	Jun-23	NIT issued
19				2	210	Non-NCR	Dec-21	Dec-23	NIT issued
20			NEYVELI TPS- II	1	210	Non-NCR	Dec-21	Dec-23	Retendering to be done
21				2	210	Non-NCR	Sep-21	Sep-23	Retendering to be done
22				3	210	Non-NCR	Jun-21	Jun-23	Retendering to be done
23				4	210	Non-NCR	Mar-22	Mar-24	Retendering to be done
24				5	210	Non-NCR	Jun-22	Jun-24	Retendering to be done
25				6	210	Non-NCR	Sep-22	Sep-24	Retendering to be done
26				7	210	Non-NCR	Dec-22	Dec-24	Retendering to be done
27		NLC + TANGEDCO	TUTICORIN (JV) TPP	1	500	Non-NCR	Dec-21	Dec-23	Bid Awarded
28				2	500	Non-NCR	Jun-20	Jun-22	Bid Awarded
29		NTEC LTD.	VALLUR TPP	1	500	Non-NCR	Dec-21	Dec-23	Bid Awarded
30				2	500	Non-NCR	Dec-21	Dec-23	Bid Awarded
31				3	500	Non-NCR	Dec-21	Dec-23	Bid Awarded
32		NTPC	Barauni TPS Extn.	8	250	Non-NCR	Dec-22	Dec-24	NIT issued
33				9	250	Non-NCR	Dec-22	Dec-24	NIT issued
34			BARH II	4	660	Non-NCR	Sep-21	Sep-23	Bid Awarded
35				5	660	Non-NCR	Dec-21	Dec-23	Bid Awarded
36			BONGAIGAON	1	250	Non-NCR	Dec-22	Dec-24	Bid Awarded
37				2	250	Non-NCR	Dec-22	Dec-24	Bid Awarded
38				3	250	Non-NCR	Dec-22	Dec-24	Bid Awarded
39			DADRI (NCTPP)	1	210	NCR	Dec-20	FGD commissioned	FGD commissioned
40				2	210	NCR	Oct-20	FGD commissioned	FGD commissioned
41				3	210	NCR	Aug-20	FGD commissioned	FGD commissioned
42				4	210	NCR	Jun-20	FGD commissioned	FGD commissioned
43				5	490	NCR	Apr-20	Apr-22	Bid Awarded
44				6	490	NCR	Feb-20	Feb-22	Bid Awarded
45			FARAKKA STPS	1	200	Non-NCR	Dec-22	Dec-24	Bid Awarded
46				2	200	Non-NCR	Dec-22	Dec-24	Bid Awarded
47				3	200	Non-NCR	Dec-22	Dec-24	Bid Awarded
48				4	500	Non-NCR	Dec-21	Dec-23	Bid Awarded

49			5	500	Non-NCR	Dec-21	Dec-23	Bid Awarded
50			6	500	Non-NCR	Dec-21	Dec-23	Bid Awarded
51		INDIRA GANDHI STPP	1	500	NCR	Oct-20	Oct-22	Bid Awarded
52			2	500	NCR	Apr-20	Apr-22	Bid Awarded
53			3	500	NCR	Feb-20	Feb-22	Bid Awarded
54		KAHALGAON TPS	1	210	Non-NCR	Dec-22	Dec-24	Bid Awarded
55			2	210	Non-NCR	Dec-22	Dec-24	Bid Awarded
56			3	210	Non-NCR	Dec-22	Dec-24	Bid Awarded
57			4	210	Non-NCR	Dec-22	Dec-24	Bid Awarded
58			5	500	Non-NCR	Dec-21	Dec-23	Bid Awarded
59			6	500	Non-NCR	Dec-21	Dec-23	Bid Awarded
60			7	500	Non-NCR	Dec-21	Dec-23	Bid Awarded
61		KHARGONE STPP	1	660	Non-NCR	Jul-21	Jul-23	Bid Awarded
62		KORBA STPS	1	200	Non-NCR	Dec-22	Dec-24	Bid Awarded
63			2	200	Non-NCR	Dec-22	Dec-24	Bid Awarded
64			3	200	Non-NCR	Dec-22	Dec-24	Bid Awarded
65			4	500	Non-NCR	Dec-21	Dec-23	Bid Awarded
66			5	500	Non-NCR	Dec-21	Dec-23	Bid Awarded
67			6	500	Non-NCR	Dec-21	Dec-23	Bid Awarded
68			7	500	Non-NCR	Dec-21	Dec-23	Bid Awarded
69		KUDGI	1	800	Non-NCR	Jun-22	Jun-24	Bid Awarded
70			2	800	Non-NCR	Sep-22	Sep-24	Bid Awarded
71			3	800	Non-NCR	Dec-22	Dec-24	Bid Awarded
72		Lara STPP	1	800	Non-NCR	Dec-22	Dec-24	Bid Awarded
73		Meja STPP	1	660	Non-NCR	Dec-22	Dec-24	Bid Awarded
74		MOUDA TPS	1	500	Non-NCR	Dec-21	Dec-23	Bid Awarded
75			2	500	Non-NCR	Dec-21	Dec-23	Bid Awarded
76			3	660	Non-NCR	Dec-21	Dec-23	Bid Awarded
77			4	660	Non-NCR	Dec-20	Dec-22	Bid Awarded
78		NABI NAGAR TPP	1	250	Non-NCR	Dec-21	Dec-23	Bid Awarded
79			2	250	Non-NCR	Dec-22	Dec-24	Bid Awarded
80		RAMAGUNDEM STPS	1	200	Non-NCR	Mar-22	Mar-24	Bid Awarded
81			2	200	Non-NCR	Mar-22	Mar-24	Bid Awarded
82			3	200	Non-NCR	Jun-22	Jun-24	Bid Awarded
83			4	500	Non-NCR	Jun-22	Jun-24	Bid Awarded
84			5	500	Non-NCR	Sep-22	Sep-24	Bid Awarded
85			6	500	Non-NCR	Sep-22	Sep-24	Bid Awarded
86			7	500	Non-NCR	Dec-22	Dec-24	Bid Awarded
87		RIHAND STPS	1	500	Non-NCR	Dec-21	Dec-23	NIT issued
88			2	500	Non-NCR	Dec-21	Dec-23	NIT issued
89			3	500	Non-NCR	Oct-21	Oct-23	Bid Awarded
90			4	500	Non-NCR	Apr-21	Apr-23	Bid Awarded
91			5	500	Non-NCR	Feb-21	Feb-23	Bid Awarded
92			6	500	Non-NCR	Dec-20	Dec-22	Bid Awarded
93		SIMHADRI	1	500	Non-NCR	Dec-21	Dec-23	Bid Awarded
94			2	500	Non-NCR	Dec-21	Dec-23	Bid Awarded
95			3	500	Non-NCR	Dec-21	Dec-23	Bid Awarded
96			4	500	Non-NCR	Dec-21	Dec-23	Bid Awarded
97		SINGRAULI STPS	1	200	Non-NCR	Dec-21	Dec-23	Bid Awarded
98			2	200	Non-NCR	Dec-21	Dec-23	Bid Awarded
99			3	200	Non-NCR	Aug-21	Aug-23	Bid Awarded
100			4	200	Non-NCR	Aug-21	Aug-23	Bid Awarded
101			5	200	Non-NCR	Apr-21	Apr-23	Bid Awarded
102			6	500	Non-NCR	Feb-21	Feb-23	Bid Awarded
103			7	500	Non-NCR	Dec-20	Dec-22	Bid Awarded
104		SIPAT STPS	1	660	Non-NCR	Dec-22	Dec-24	Bid Awarded
105			2	660	Non-NCR	Dec-22	Dec-24	Bid Awarded
106			3	660	Non-NCR	Dec-21	Dec-23	Bid Awarded
107			4	500	Non-NCR	Dec-21	Dec-23	NIT issued
108			5	500	Non-NCR	Dec-21	Dec-23	NIT issued
109		SOLAPUR	1	660	Non-NCR	Dec-20	Dec-22	Bid Awarded
110		TALCHER (OLD) TPS	1	60	Non-NCR	Dec-21	Dec-23	NIT issued
111			2	60	Non-NCR	Jan-22	Jan-24	NIT issued
112			3	60	Non-NCR	Jan-22	Jan-24	NIT issued
113			4	60	Non-NCR	Jan-22	Jan-24	NIT issued
114			5	110	Non-NCR	Jan-22	Jan-24	NIT issued
115			6	110	Non-NCR	Jan-22	Jan-24	NIT issued
116		TALCHER STPS	1	500	Non-NCR	Dec-21	Dec-23	Bid Awarded
117			2	500	Non-NCR	Dec-21	Dec-23	Bid Awarded

118			3	500	Non-NCR	Dec-21	Dec-23	Bid Awarded	
119			4	500	Non-NCR	Dec-21	Dec-23	Bid Awarded	
120			5	500	Non-NCR	Dec-21	Dec-23	Bid Awarded	
121			6	500	Non-NCR	Dec-21	Dec-23	Bid Awarded	
122		TANDA TPS	1	110	Non-NCR	Dec-20	Dec-22	Bid Awarded	
123			2	110	Non-NCR	Jan-21	Jan-23	Bid Awarded	
124			3	110	Non-NCR	Jan-21	Jan-23	NIT issued	
125			4	110	Non-NCR	Jan-21	Jan-23	NIT issued	
126		UNCHAHAHAR TPS	1	210	Non-NCR	Dec-22	Dec-24	Bid Awarded	
127			2	210	Non-NCR	Dec-22	Dec-24	Bid Awarded	
128			3	210	Non-NCR	Oct-22	Oct-24	Bid Awarded	
129			4	210	Non-NCR	Oct-22	Oct-24	Bid Awarded	
130			5	210	Non-NCR	Apr-22	Apr-24	Bid Awarded	
131			6	500	Non-NCR	Aug-20	Aug-22	Bid Awarded	
132		VINDHYACHAL STPS	1	210	Non-NCR	Dec-22	Dec-24	Bid Awarded	
133			2	210	Non-NCR	Dec-22	Dec-24	Bid Awarded	
134			3	210	Non-NCR	Dec-22	Dec-24	Bid Awarded	
135			4	210	Non-NCR	Dec-22	Dec-24	Bid Awarded	
136			5	210	Non-NCR	Dec-22	Dec-24	Bid Awarded	
137			6	210	Non-NCR	Dec-22	Dec-24	Bid Awarded	
138			7	500	Non-NCR	Jun-21	Jun-23	Bid Awarded	
139			8	500	Non-NCR	Jun-21	Jun-23	Bid Awarded	
140			9	500	Non-NCR	Sep-21	Sep-23	Bid Awarded	
141			10	500	Non-NCR	Sep-21	Sep-23	Bid Awarded	
142			11	500	Non-NCR	Dec-21	Dec-23	Bid Awarded	
143			12	500	Non-NCR	Dec-21	Dec-23	Bid Awarded	
144	NTPC & Bihar	MUZAFFARPUR TPS	1	110	Non-NCR	Dec-20	Dec-22	NIT issued	
145			2	110	Non-NCR	Dec-20	Dec-22	NIT issued	
146			3	195	Non-NCR	Dec-22	Dec-24	NIT issued	
147			4	195	Non-NCR	Dec-22	Dec-24	NIT issued	
148	NTPC & Sail	BHILAI TPS	1	250	Non-NCR	Dec-22	Dec-24	Bid Awarded	
149			2	250	Non-NCR	Dec-22	Dec-24	Bid Awarded	
	Central Total			55260					
150	Private	Adani Power Ltd.	KAWAI TPS	1	660	Non-NCR	Aug-20	Aug-22	NIT issued
151				2	660	Non-NCR	Jun-20	Jun-22	NIT issued
152			MUNDRA TPS	1	330	Non-NCR	Dec-22	Dec-24	NIT issued
153				2	330	Non-NCR	Dec-22	Dec-24	NIT issued
154				3	330	Non-NCR	Sep-22	Sep-24	NIT issued
155				4	330	Non-NCR	Sep-22	Sep-24	NIT issued
156				5	660	Non-NCR	Jun-22	Jun-24	NIT issued
157				6	660	Non-NCR	Mar-22	Mar-24	NIT issued
158			UDUPI TPP	1	600	Non-NCR	Mar-22	Mar-24	NIT issued
159				2	600	Non-NCR	Jun-22	Jun-24	NIT issued
160	Adani Power Maharashtra Ltd	TIRORA TPS		1	660	Non-NCR	Mar-22	Mar-24	NIT issued
161				2	660	Non-NCR	Dec-21	Dec-23	NIT issued
162				3	660	Non-NCR	Oct-21	Oct-23	NIT issued
163				4	660	Non-NCR	Jul-21	Jul-23	NIT issued
164				5	660	Non-NCR	Mar-21	Mar-23	NIT issued
165	Adhunik Power & Natural Resources Ltd	MAHADEV PRASAD STPP		1	270	Non-NCR	Jun-22	Jun-24	Complies with new Norms
166				2	270	Non-NCR	Jun-22	Jun-24	Complies with new Norms
167	Bharat Aluminium Co. Ltd.	BALCO TPS		1	300	Non-NCR	Sep-21	Sep-23	Tender specification made
168				2	300	Non-NCR	Jun-21	Jun-23	Tender specification made
169	Bishagarh Power Co.	India Power TPP		1	150	Non-NCR	Dec-22	Dec-24	Feasibility Study started
170	C.E.S.C. Pvt.	BUDGE BUDGE TPS		1	250	Non-NCR	Dec-22	Dec-24	Feasibility study completed
171				2	250	Non-NCR	Dec-22	Dec-24	Feasibility study completed
172				3	250	Non-NCR	Dec-22	Dec-24	Feasibility study completed

173		SOUTHERN REPL. TPS	1	67.5	Non-NCR	Mar-22	Mar-24	Feasibility study completed
174			2	67.5	Non-NCR	Dec-21	Dec-23	Feasibility study completed
175	CHINA LIGHT POWER	MAHATMA GANDHI TPS	1	660	NCR	Jan-19	FGD commissioned	FGD commissioned
176			2	660	NCR	Jan-19	FGD commissioned	FGD commissioned
177	Coastal Energen Pvt Ltd	MUTHIARA TPP	1	600	Non-NCR	Sep-22	Sep-24	Feasibility Study Completed
178			2	600	Non-NCR	Dec-22	Dec-24	Feasibility Study Completed
179	DB Power	BARADARHA TPS	1	600	Non-NCR	Jun-21	Jun-23	Bid Awarded
180			2	600	Non-NCR	Sep-20	Sep-22	Bid Awarded
181	Dhariwal Infrastructure	DHARIWAL TPP	1	300	Non-NCR	Mar-22	Mar-24	NIT issued
182			2	300	Non-NCR	Mar-22	Mar-24	NIT issued
183	Essar Gujarat	SALAYA TPP	1	600	Non-NCR	Jun-21	Jun-23	Tender specification made
184			2	600	Non-NCR	Mar-21	Mar-23	Tender specification made
185	ESSAR power	MAHAN TPP	1	600	Non-NCR	Dec-20	Dec-22	Feasibility study under process
186	GMR	KAMALANGA TPS	1	350	Non-NCR	Dec-21	Dec-23	NIT issued
187			2	350	Non-NCR	Dec-21	Dec-23	NIT issued
188			3	350	Non-NCR	Sep-21	Sep-23	NIT issued
189		RAIKHEDA TPP	1	685	Non-NCR	Jun-20	Jun-22	GCEL is under stressed assets. No Long Term PPA. Under resolution process for Sale
190			2	685	Non-NCR	Sep-20	Sep-22	GCEL is under stressed assets. No Long Term PPA. Under resolution process for Sale
191	GMR emco ENERGY Ltd	EMCO WARORA TPS	1	300	Non-NCR	Mar-22	Mar-24	NIT issued
192			2	300	Non-NCR	Mar-22	Mar-24	NIT issued
193	GVK Power Ltd.	GOINDWAL SAHIB	1	270	Non-NCR	Apr-20	Apr-22	Bid opened
194			2	270	Non-NCR	Feb-20	Feb-22	Bid opened
195	HNPCL	VIZAG TPP	1	520	Non-NCR	Jun-20	Jun-22	Feasibility study completed
196			2	520	Non-NCR	Sep-19	Sep-21	Feasibility study completed
197	Ind barath	IND BARATH TPP	1	350	Non-NCR	Mar-22	Mar-24	Feasibility Study started
198	India Power Corporation ( Haldia ) Limited	India Power TPP	2	150	Non-NCR	Dec-22	Dec-24	Feasibility study under progress
199	Jaiprakash Power Venture Ltd	NIGRI TPP	1	660	Non-NCR	Jun-20	Jun-22	NIT issued
200			2	660	Non-NCR	Sep-20	Sep-22	NIT issued
201	Jhabua Power Ltd.	SEIONI TPP	1	600	Non-NCR	Mar-20	Mar-22	Feasibility study completed
202	Jindal (Pvt Co )	TORANGALLU TPS EXT	1	300	Non-NCR	Jun-22	Jun-24	Discussions with vendor is in progress
203			2	300	Non-NCR	Sep-22	Sep-24	Discussions with vendor is in progress
204	JIPL	DERANG TPP	1	600	Non-NCR	Mar-21	Mar-23	Technical specification prepared
205			2	600	Non-NCR	Mar-21	Mar-23	Technical specification prepared

206	KORBA-WEST TPS Pvt Ltd	AVANTHA BHANDAR	1	600	Non-NCR	Mar-22	Mar-24	Tender specification made
207	KSK Mahanadi Power Co Ltd	AKALTARA TPS	1	600	Non-NCR	Dec-21	Dec-23	Feasibility Study Completed
208			2	600	Non-NCR	Dec-21	Dec-23	Feasibility Study Completed
209	KSK Mahandi Power Company Ltd.	AKALTARA TPS	3	600	Non-NCR	Dec-22	Dec-24	NIT issued
210	L&T Power Development LTD(Nabha)	Nabha TPP (Rajpura TPP)	1	700	NCR	Apr-21	Apr-23	Bid Awarded
211			2	700	NCR	Feb-21	Feb-23	Bid Awarded
212	Lalitpur Power Gen. Co	LALITPUR TPS	1	660	Non-NCR	Dec-20	Dec-22	Bid opened
213			2	660	Non-NCR	Feb-21	Feb-23	Bid opened
214			3	660	Non-NCR	Oct-21	Oct-23	Bid opened
215	Lanko Anpara Pow Ltd	ANPARA C TPS	1	600	Non-NCR	Dec-21	Dec-23	Tender specification made
216			2	600	Non-NCR	Dec-21	Dec-23	Tender specification made
217	M/s Haldia Energy Limited	HALDIA TPP	1	300	Non-NCR	Dec-22	Dec-24	NIT issued
218			2	300	Non-NCR	Dec-22	Dec-24	NIT issued
219	M/s Lanko Amarkantak Ltd,	PATHADI TPP	1	300	Non-NCR	Mar-21	Mar-23	Tender specification made
220			2	300	Non-NCR	Mar-21	Mar-23	Tender specification made
221	M/s O.P.Jindal	Raigarh TPS	1	250	Non-NCR	Mar-22	Mar-24	NIT issued
222			2	250	Non-NCR	Mar-22	Mar-24	NIT issued
223			3	250	Non-NCR	Jun-22	Jun-24	NIT issued
224			4	250	Non-NCR	Jun-22	Jun-24	NIT issued
225		TAMNAR TPP	1	600	Non-NCR	Mar-21	Mar-23	Bid opened
226			2	600	Non-NCR	Dec-21	Dec-23	Bid opened
227			3	600	Non-NCR	Mar-22	Mar-24	Bid opened
228			4	600	Non-NCR	Jun-22	Jun-24	Bid opened
229	MB Power	ANUPPUR TPP	1	600	Non-NCR	Mar-22	Mar-24	Bid opened
230			2	600	Non-NCR	Jun-22	Jun-24	Bid opened
231	Prayagraj Power Generation Company LTD.	PRAYAGRAJ TPP	1	660	Non-NCR	Apr-20	Apr-22	Bid opened
232			2	660	Non-NCR	Jun-20	Jun-22	Bid opened
233			3	660	Non-NCR	Feb-20	Feb-22	Bid opened
234	Ratan Power	NASIK (P) TPS	1	270	Non-NCR	Mar-21	Mar-23	Bids under Evaluation
235			2	270	Non-NCR	Mar-21	Mar-23	Feasibility study under progress
236			3	270	Non-NCR	Dec-22	Dec-24	Feasibility study under progress
237			4	270	Non-NCR	Dec-22	Dec-24	Feasibility study under progress
238			5	270	Non-NCR	Dec-22	Dec-24	Feasibility study under progress
239	Reliance Power Ltd	SASAN UMTTP	1	660	Non-NCR	Sep-21	Sep-23	Bid Awarded
240			2	660	Non-NCR	Jun-21	Jun-23	Bid Awarded
241			3	660	Non-NCR	Mar-22	Mar-24	Bid Awarded
242			4	660	Non-NCR	Mar-22	Mar-24	Bid Awarded
243			5	660	Non-NCR	Dec-21	Dec-23	Bid Awarded
244			6	660	Non-NCR	Sep-21	Sep-23	Bid Awarded

245	RKM Powergen Private Ltd.	UCHPINDA TPP	1	360	Non-NCR	Mar-22	Mar-24	Feasibility study completed
246			2	360	Non-NCR	Dec-21	Dec-23	Feasibility study completed
247			3	360	Non-NCR	Dec-22	Dec-24	Feasibility study completed
248	Rosa Power Supply Co	ROSA TPP Ph-I	1	300	Non-NCR	Dec-21	Dec-23	Bid Awarded
249			2	300	Non-NCR	Dec-21	Dec-23	Bid Awarded
250			3	300	Non-NCR	Oct-21	Oct-23	Bid Awarded
251			4	300	Non-NCR	Oct-21	Oct-23	Bid Awarded
252	Sembcorp Energy India Ltd.	PAINAMPURAM TPP	1	660	Non-NCR	Dec-21	Dec-23	Bid opened
253			2	660	Non-NCR	Sep-21	Sep-23	Bid opened
254		Sembcorp Gayatri P.Ltd.	1	660	Non-NCR	Dec-21	Dec-23	NIT issued
255			2	660	Non-NCR	Sep-21	Sep-23	Bid opened
256	Shirpur Power Pvt. Ltd.	Shirpur TPP	1	150	Non-NCR	Dec-22	Dec-24	Feasibility study under progress
257	SKS Power Gen. (CG Ltd.)	Binjkote TPP	1	300	Non-NCR	Sep-20	Sep-22	Bid opened
258			2	300	Non-NCR	Sep-20	Sep-22	Bid opened
259	Sterlite Energy Ltd	STERLITE TPP	2	600	Non-NCR	Mar-22	Mar-24	Feasibility Study started
260	Talwandi Sabo Power Limited	TALWANDI SABO TPP	1	660	NCR	Feb-21	Feb-23	Bid Awarded
261			2	660	NCR	Dec-20	Dec-22	Bid Awarded
262			3	660	NCR	Oct-20	Oct-22	Bid Awarded
263	TAQA, Neyveli	TAQA, Neyveli	2	250	Non-NCR	Jun-20	Jun-22	Bid Awarded
264	Tata Power (CGPL)	MUNDRA UMTTP	1	800	Non-NCR	Jun-20	Jun-22	Bid Awarded
265			2	800	Non-NCR	Mar-21	Mar-23	Bid Awarded
266			3	800	Non-NCR	Jun-21	Jun-23	Bid Awarded
267			4	800	Non-NCR	Mar-22	Mar-24	Bid Awarded
268			5	800	Non-NCR	Mar-22	Mar-24	Bid Awarded
269	TATA Power Co.	JOJOBERA TPS	2	120	Non-NCR	Dec-20	Dec-22	Bid Awarded
270			3	120	Non-NCR	Dec-20	Dec-22	Bid Awarded
271	TATA Power Co. MPL	MAITHON RB TPP	1	525	Non-NCR	Sep-21	Sep-23	Bid Awarded
272	TATA Power Co.MPL	MAITHON RB TPP	2	525	Non-NCR	Dec-21	Dec-23	Bid Awarded
273	Torrent Power Generation Ltd.,	SABARMATI	1	120	Non-NCR	Dec-22	Dec-24	NIT issued
274			2	121	Non-NCR	Dec-22	Dec-24	NIT issued
275			3	121	Non-NCR	Dec-22	Dec-24	NIT issued
276	TRN Energy Private Ltd.	NAWAPARA TPP	2	300	Non-NCR	Sep-20	Sep-22	Feasibility study completed
277	Vidarbha Industries Ltd	BUTIBORI TPP	1	300	Non-NCR	Jun-21	Jun-23	NIT issued
278			2	300	Non-NCR	Mar-21	Mar-23	NIT issued
279	Wardha P C P L	WARDHA WARORA TPP	1	135	Non-NCR	Sep-21	Sep-23	NIT issued
280			2	135	Non-NCR	Sep-21	Sep-23	NIT issued
281			3	135	Non-NCR	Dec-21	Dec-23	NIT issued
282			4	135	Non-NCR	Dec-21	Dec-23	NIT issued
	Private Total			61237				
283	State APGENCO	Dr. N.TATA RAO TPS	7	500	Non-NCR	Dec-20	Dec-22	Feasibility study completed

284		Rayalaseema TPP St-IV	6	600	Non-NCR	Dec-22	Dec-24	Feasibility study completed
285		RAYALASEEMA TPS	1	210	Non-NCR	Dec-21	Dec-23	Feasibility study completed
286			2	210	Non-NCR	Sep-21	Sep-23	Feasibility study completed
287			3	210	Non-NCR	Sep-20	Sep-22	Feasibility study completed
288			4	210	Non-NCR	Jun-21	Jun-23	Feasibility study completed
289			5	210	Non-NCR	Jun-20	Jun-22	Feasibility study completed
290	APPDCL	DAMODARAM SANJEEVAIAH TPS	1	800	Non-NCR	Dec-20	Dec-22	Feasibility study completed
291			2	800	Non-NCR	Dec-19	Dec-21	Feasibility study completed
292	CSPGCL	DSPM TPS	1	250	Non-NCR	Jun-21	Jun-23	NIT issued
293			2	250	Non-NCR	Sep-21	Sep-23	NIT issued
294		KORBA-WEST Ext. TPS	5	500	Non-NCR	Sep-21	Sep-23	NIT issued
295		MARWA TPS	1	500	Non-NCR	Jun-21	Jun-23	NIT issued
296			2	500	Non-NCR	Mar-21	Mar-23	NIT issued
297	D.P.L.	D.P.L. TPS	7	300	Non-NCR	Jun-22	Jun-24	NIT issued
298		D.P.L. TPS EXT.	8	250	Non-NCR	Mar-22	Mar-24	NIT issued
299	GSECL	GANDHI NAGAR TPS	3	210	Non-NCR	Dec-21	Dec-23	Feasibility study completed
300			4	210	Non-NCR	Dec-21	Dec-23	Feasibility study completed
301			5	210	Non-NCR	Dec-21	Dec-23	Feasibility study completed
302		KUTCH LIG. TPS	1	70	Non-NCR	Dec-21	Dec-23	LoI Placed
303			2	70	Non-NCR	Dec-21	Dec-23	LoI Placed
304			3	75	Non-NCR	Dec-21	Dec-23	Feasibility study completed
305		SIKKA REP. TPS	3	250	Non-NCR	Jan-22	Feb-24	Bid opened
306			4	250	Non-NCR	Jan-22	Feb-24	Bid opened
307		UKAI TPS	3	200	Non-NCR	Dec-21	Dec-23	Feasibility study completed
308			4	200	Non-NCR	Dec-21	Dec-23	Feasibility study completed
309			5	210	Non-NCR	Dec-21	Dec-23	Feasibility study completed
310			6	500	Non-NCR	Mar-22	Mar-24	NIT issued
311		WANAKBORI TPS	1	210	Non-NCR	Dec-21	Dec-23	Feasibility study completed
312			2	210	Non-NCR	Dec-21	Dec-23	Feasibility study completed
313			3	210	Non-NCR	Dec-21	Dec-23	Feasibility study completed
314			4	210	Non-NCR	Dec-21	Dec-23	Feasibility study completed
315			5	210	Non-NCR	Dec-21	Dec-23	Feasibility study completed
316			6	210	Non-NCR	Dec-21	Dec-23	Feasibility study completed
317			7	210	Non-NCR	Dec-21	Dec-23	Feasibility study completed
318	HPGCL	PANIPAT TPS	6	210	NCR	Apr-21	Apr-23	NIT issued
319			7	250	NCR	Feb-21	Feb-23	NIT issued
320			8	250	NCR	Dec-20	Dec-22	NIT issued
321		RAJIV GANDHI TPS	1	600	NCR	Apr-22	Apr-24	NIT issued
322			2	600	NCR	Feb-22	Feb-24	NIT issued
323		YAMUNA NAGAR TPS	1	300	NCR	Dec-21	Dec-23	NIT issued
324			2	300	NCR	Oct-21	Oct-23	NIT issued
325	KPCL	BELLARY TPS	1	500	Non-NCR	Dec-20	Dec-22	Bid opened
326			2	500	Non-NCR	Jun-21	Jun-23	NIT issued
327			3	700	Non-NCR	Dec-21	Dec-23	NIT issued
328		RAICHUR TPS	1	210	Non-NCR	Mar-21	Mar-23	Bid Awarded
329			2	210	Non-NCR	Jun-21	Jun-23	Bid Awarded
330			3	210	Non-NCR	Sep-21	Sep-23	Bid Awarded
331			4	210	Non-NCR	Dec-21	Dec-23	Bid Awarded
332			5	210	Non-NCR	Mar-22	Mar-24	Bid Awarded
333			6	210	Non-NCR	Jun-22	Jun-24	Bid Awarded

334			7	210	Non-NCR	Sep-22	Sep-24	Bid Awarded
335			8	250	Non-NCR	Dec-22	Dec-24	Bid Awarded
336		YERMARUST TPP	1	800	Non-NCR	Dec-21	Dec-23	Bid Awarded
337			2	800	Non-NCR	Dec-21	Dec-23	Bid Awarded
338	MAHAGEN CO	BHUSAWAL TPS	3	210	Non-NCR	Mar-21	Mar-23	Feasibility Study Carried Out
339			4	500	Non-NCR	Mar-21	Mar-23	Bid opened
340			5	500	Non-NCR	Mar-21	Mar-23	Bid opened
341		CHANDRAPUR STPS	3	210	Non-NCR	Mar-21	Mar-23	Feasibility Study Carried Out
342			4	210	Non-NCR	Mar-21	Mar-23	Feasibility Study Carried Out
343			5	500	Non-NCR	Mar-21	Mar-23	Bid opened
344			6	500	Non-NCR	Mar-21	Mar-23	Bid opened
345			7	500	Non-NCR	Mar-21	Mar-23	Bid opened
346			8	500	Non-NCR	Mar-21	Mar-23	Bid opened
347			9	500	Non-NCR	Mar-20	Mar-22	Bid opened
348		KHAPARKHEDA TPS	1	210	Non-NCR	Mar-21	Mar-23	Feasibility Study Carried Out
349			2	210	Non-NCR	Mar-21	Mar-23	Feasibility Study Carried Out
350			3	210	Non-NCR	Mar-21	Mar-23	Feasibility Study Carried Out
351			4	210	Non-NCR	Mar-21	Mar-23	Feasibility Study Carried Out
352			5	500	Non-NCR	Mar-21	Mar-23	Bid opened
353		KORADI TPS	6	210	Non-NCR	Mar-21	Mar-23	Feasibility Study Carried Out
354			7	210	Non-NCR	Mar-21	Mar-23	Feasibility Study Carried Out
355			8	660	Non-NCR	Mar-21	Mar-23	Bid opened
356			9	660	Non-NCR	Mar-21	Mar-23	Bid opened
357			10	660	Non-NCR	Dec-20	Dec-22	Bid opened
358		NASIK TPS	3	210	Non-NCR	Mar-21	Mar-23	Feasibility Study Carried Out
359			4	210	Non-NCR	Mar-21	Mar-23	Feasibility Study Carried Out
360			5	210	Non-NCR	Mar-21	Mar-23	Feasibility Study Carried Out
361		PARLI TPS	6	250	Non-NCR	Mar-21	Mar-23	Feasibility Study Carried Out
362			7	250	Non-NCR	Mar-21	Mar-23	Feasibility Study Carried Out
363			8	250	Non-NCR	Mar-21	Mar-23	Feasibility Study Carried Out
364	MPPGCL	AMARKANTAKEXT TPS	5	210	Non-NCR	Mar-21	Mar-23	Feasibility Study completed
365		SANJAY GANDHI TPS	1	210	Non-NCR	Mar-21	Mar-23	Feasibility Study completed
366			2	210	Non-NCR	Mar-21	Mar-23	Feasibility Study completed
367			3	210	Non-NCR	Jun-21	Jun-23	Feasibility Study completed
368			4	210	Non-NCR	Jun-21	Jun-23	Feasibility Study completed
369			5	500	Non-NCR	Mar-21	Mar-23	Feasibility Study completed
370		SATPURA TPS	10	250	Non-NCR	Mar-21	Mar-23	Feasibility Study completed
371			11	250	Non-NCR	Mar-21	Mar-23	Feasibility Study completed
372		SHRI SINGHAJI TPP	1	600	Non-NCR	Mar-21	Mar-23	Bid opened
373			2	600	Non-NCR	Mar-21	Mar-23	Bid opened
374			3	660	Non-NCR	Sep-22	Sep-24	Bid opened
375			4	660	Non-NCR	Sep-22	Sep-24	Bid opened
376	OPGCLtd	IB VALLEY TPS	1	210	Non-NCR	Sep-21	Sep-23	Feasibility study completed
377			2	210	Non-NCR	Sep-21	Sep-23	Feasibility study completed
378	PSEB	GH TPS (LEH.MOH.)	1	210	NCR	Apr-22	Apr-24	Retendering to be done
379			2	210	NCR	Apr-22	Apr-24	Retendering to be done

380			3	250	NCR	Feb-22	Feb-24	Retendering to be done
381			4	250	NCR	Feb-22	Feb-24	Retendering to be done
382		ROPAR TPS	3	210	NCR	Dec-19	Nov-21	NIT issued
383			4	210	NCR	Dec-19	Nov-21	NIT issued
384			5	210	NCR	Dec-19	Nov-21	NIT issued
385			6	210	NCR	Dec-19	Nov-21	NIT issued
386	RRVUNL	CHHABRA TPP	1	250	Non-NCR	Dec-21	Dec-23	Tender specification made
387			2	250	Non-NCR	Oct-21	Oct-23	Tender specification made
388			3	250	Non-NCR	Aug-21	Aug-23	Tender specification made
389			4	250	Non-NCR	Aug-21	Aug-23	Tender specification made
390			5	660	Non-NCR	Apr-20	Apr-22	Bid opened
391		KALISINDH TPS	1	600	Non-NCR	Jun-21	Jun-23	Bid opened
392			2	600	Non-NCR	Apr-21	Apr-23	Bid opened
393		KOTA TPS	5	210	Non-NCR	Dec-22	Dec-24	Tender specification made
394			6	195	Non-NCR	Dec-22	Dec-24	Tender specification made
395			7	195	Non-NCR	Oct-22	Oct-24	Tender specification made
396		SURATGARH TPS	1	250	Non-NCR	Dec-22	Dec-24	Tender specification made
397			2	250	Non-NCR	Oct-22	Oct-24	Tender specification made
398			3	250	Non-NCR	Aug-22	Aug-24	Tender specification made
399			4	250	Non-NCR	Jun-22	Jun-24	Tender specification made
400			5	250	Non-NCR	Apr-22	Apr-24	Tender specification made
401			6	250	Non-NCR	Feb-22	Feb-24	Tender specification made
402	Singareni Colliers Co. Ltd.	SINGARENI TPP	1	600	Non-NCR	Dec-19	Dec-21	NIT issued
403			2	600	Non-NCR	Sep-19	Sep-21	NIT issued
404	TANGEDCO	NORTH CHENNAI Ext. TPS	4	600	Non-NCR	Dec-19	Dec-21	Requested for FGD implementation date to be revised as 31.12.2021
405			5	600	Non-NCR	Sep-20	Sep-22	Requested for FGD implementation date to be revised as 30.09.2022
406		NORTH CHENNAI TPS	1	210	Non-NCR	Dec-22	Dec-24	Feasibility study completed
407			2	210	Non-NCR	Jun-22	Jun-24	Feasibility study completed
408			3	210	Non-NCR	Mar-22	Mar-24	Feasibility study completed
409	TenughatVN Ltd	TENUGHAT TPS	1	210	Non-NCR	Dec-20	Dec-22	Feasibility Study Completed
410			2	210	Non-NCR	Dec-20	Dec-22	Feasibility Study Completed
411	TSGENCO	KAKATIYA TPS	1	500	Non-NCR	Mar-20	Mar-22	Feasibility study completed
412			2	600	Non-NCR	Jun-20	Jun-22	Feasibility study completed
413		KOTHAGUDEM TPS (NEW)	11	500	Non-NCR	Sep-19	Sep-21	Feasibility study completed
414	UPRVUNL	ANPARA TPS	1	210	Non-NCR	Oct-22	Oct-24	Bid opened
415			2	210	Non-NCR	Aug-22	Aug-24	Bid opened
416			3	210	Non-NCR	Jun-22	Jun-24	Bid opened
417			4	500	Non-NCR	Dec-21	Dec-23	Bid opened
418			5	500	Non-NCR	Dec-21	Dec-23	Bid opened
419			6	500	Non-NCR	Jun-21	Jun-23	Bid Awarded
420			7	500	Non-NCR	Apr-21	Apr-23	Bid Awarded
421		HARDUAGANJ TPS	8	250	NCR	Dec-21	Dec-23	Tender specification made

422			9	250	NCR	Oct-21	Oct-23	Tender specification made
423		OBRA TPS	9	200	Non-NCR	Aug-22	Aug-24	Tender specification made
424			10	200	Non-NCR	Oct-22	Oct-24	Tender specification made
425			11	200	Non-NCR	Dec-22	Dec-24	Tender specification made
426			12	200	Non-NCR	Jun-22	Jun-24	Tender specification made
427			13	200	Non-NCR	Apr-22	Apr-24	Tender specification made
428		PARICHHA TPS	3	210	Non-NCR	Apr-22	Apr-24	Tender specification made
429			4	210	Non-NCR	Apr-22	Apr-24	Tender specification made
430			5	250	Non-NCR	Feb-22	Feb-24	Tender specification made
431			6	250	Non-NCR	Dec-21	Dec-23	Tender specification made
432	WBPDC	BAKRESWAR TPS	1	210	Non-NCR	Jun-22	Jun-24	Bid opened
433			2	210	Non-NCR	Jun-22	Jun-24	Bid opened
434			3	210	Non-NCR	Jun-22	Jun-24	Bid opened
435			4	210	Non-NCR	Jun-22	Jun-24	Bid opened
436			5	210	Non-NCR	Jun-22	Jun-24	Bid opened
437		KOLAGHAT TPS	1	210	Non-NCR	Jun-22	Jun-24	Feasibility Study started
438			2	210	Non-NCR	Mar-21	Mar-23	Feasibility Study started
439			3	210	Non-NCR	Sep-21	Sep-23	Feasibility Study started
440			4	210	Non-NCR	Mar-22	Mar-24	Feasibility Study started
441			5	210	Non-NCR	Jun-21	Jun-23	Feasibility Study started
442			6	210	Non-NCR	Dec-21	Dec-23	Feasibility Study started
443		SAGARDIGHI TPS	1	300	Non-NCR	Dec-20	Dec-22	Tender specification made
444			2	300	Non-NCR	Mar-21	Mar-23	Tender specification made
445			3	500	Non-NCR	Dec-21	Dec-23	Bid opened
446			4	500	Non-NCR	Mar-20	Mar-22	Bid opened
447		SANTALDIH TPS	5	250	Non-NCR	Mar-21	Mar-23	Bid opened
448			6	250	Non-NCR	Dec-21	Dec-23	Bid opened
State Total				53225				
<b>Grand Total</b>				<b>169722</b>				